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Title: Election of one member from Lok Sabha to Tobacco Board.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): Sir, on behalf of my colleague, Shri Jairam Ramesh, I beg to move the following: –

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rules 3 and 4 of the Tobacco Board Rules, 1976, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*

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